

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2019
ANSWERED ON 30TH JULY, 2026**

STATUS OF BENGALURU-CHENNAI EXPRESSWAY

2019. SHRI P C MOHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the current status and completion timeline of the Satellite Town Ring Road and Peripheral Ring Road around Bengaluru including the length completed, under construction and awarded;**
- (b) the status of the Bengaluru-Chennai Expressway including the reasons for delay in completing the Andhra Pradesh and Tamil Nadu sections and the status of the legal dispute with the contractor;**
- (c) whether any contractual or institutional reforms are being considered to expedite these Bengaluru-linked corridors given the delays encountered, if so, the details thereof; and**
- (d) the total investment sanctioned for the Satellite Town Ring Road, Peripheral Ring Road and Bengaluru-Chennai Expressway and the funding pattern between the Centre and State thereof?**

ANSWER

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

- (a) Bengaluru Satellite Ring Road (STRR) is having a length of about 288 km (243 km in Karnataka and 45 km in Tamil Nadu State) and is taken up for execution in 6 packages. The status is as below:-**

Sl. No.	Project Name	Length(In Kms)	Total Capital Cost (In Crs)	Length Completed	Physical Progress (%)	Status/Scheduled original/ Revised date of Completion
1	4 laning of Dobaspet to Doddaballapura Bypass Section of NH-648	42	1438	42	100	Completed
2	4 laning of Doddaballapura to Hoskote Section of NH-648	38	1317	38	99.20	Completed
3	Construction of 4-lane Greenfield highway from TN/KA Border as a part of Bangalore Ring Road of NH-648	21	1027	20.25	94.89	Nov-2026
4	Bangalore Ring Road (STRR) – Tamil Nadu Portion – NH – 948 A Belagondapalli to TN/KNT border (Greenfield) in Tamil Nadu State	35.76	1260	33.3	91.32	Sept 2026
5	Overlapped Portion in Bangalore-Chennai Expressway Project	7	Overlapped portion in Bangalore-Chennai Expressway, which is completed			Completed
		288.01	14655			

The project proposals for Construction of 6-lane STRR, from Oblapura (Nelamangala Taluk) to Kunigal (Phase-I) and from Kunigal to S. Mudugadapallu (Hosur Taluk) in Karnataka & Tamil Nadu on HAM has been appraised by Public Private Partnership Appraisal Committee (PPPAC).

(b) to (c) The detailed status of Bengaluru-Chennai Expressway is annexed.

(d) The Bengaluru–Chennai Expressway is being implemented with 100% funding from the Central Government. In respect of the Bengaluru Satellite Town Ring Road (STRR), the Government of Karnataka has agreed to share 30% of the land acquisition cost in respect of the stretch falling in the State of Karnataka. The tentative land acquisition cost is approximately Rs. 6,117 Crore. The State Government has deposited Rs. 518.32 crore so far. For the STRR portion falling in the State of Tamil Nadu, the entire cost of the project, including land acquisition, amounting to Rs. 1,261 Crore is borne by the Central Government.

ANNEXURE REFERRED TO IN REPLY TO PART (b) & (c) OF LOK SABHA UNSTARRED QUESTION NO. 2019 ANSWERED ON 30TH JULY, 2026 ASKED BY SHRI P C MOHAN REGARDING “STATUS OF BENGALURU-CHENNAI EXPRESSWAY”.

Sl. No.	Name of the Project	Sanctioned Cost (In Crs)	Total Length (km)	Length Completed	Physical progress	Scheduled/ Revised date of completion
1	Bangalore to Malur section in KNT (Km. 0.0 – 26.4) of NE-7 (Phase I, PKG -I)	2480.99	27.1	27.1	Work completed	
2	Malur to Bangarpet section in KNT (Km. 26.4 – 53.5) of NE-7 (Phase I, PKG - II)	1180.17	27.1	27.1		
3	Bangarpet to Bethamangala section in KNT (Km. 53.5 – 71.0) of NE-7 (Phase I, PKG - III)	784.22	17.5	17.5		
4	Bethamngala in Karnataka to Byreddypalli Section in AP (Km 71.0 - Km.96.0) of NE-7 (Phase-II, Pkg-I)	1306.96	25	25	99%	Work completed
5	Byreddypalli to Bangarupalem (Km 96.0 - Km.127.0) of NE-7 Section in AP (Phase-II, Pkg-II)	2171.37	31	28	93%	30-10-2026
6	Bangarupalem to Gudipala (Km 127.0 to Km 156.0 of NE-7 Section in AP (Phase-II, Pkg-III)	1288.55	29	29	100%	Work completed
7	Gudipala to Walajahpet (Km 156.0 - Km 180.0) (Phase-III, Pkg-I)	1028.55	24	23.99	99%	PCC for 23.99 Km issued w.e.f. 27.03.2026. Balance work will be completed by 31.08.2026

8	Walajahpet to Arakkonam (Km 180.0 - Km 204.50) (Phase-III, Pkg-II)	843.48	24.5	24.37	98%	PCC for 23.56 Km issued w.e.f. 20.01.2025. Balance work will be completed by 31.08.2026
9	Arakkonam to Kancheepuram (Km 204.5 - Km 230.0) (Phase-III, Pkg-III)	1155.49	25.5	11.03	53%	Work stopped by Concessionaire since May, 2025. Matter sub-judice before Hon'ble High Court of Madras
10	Kancheepuram to Sriperumbudur Section (Km 230.0 - Km 261.705) (Phase-III, Pkg-IV)	2948.39	31.70	28.00	89.97%	31.10.2026

Reasons for delay of Phase-III works along with the status of legal dispute with the contractor in the state of Tamil Nadu:

Delay in land acquisition, shifting of Electrical Utilities, Electrical High Tension (EHT) Towers, delay in granting power block by Railways and shifting of Switching Post (SP) of Railways affected the progress of works in all 4 packages falling in Tamil Nadu. As on date, all the issues except shifting of EHT Towers belonging to Power Grid Corporation of India Limited (PGCIL) and Tamil Nadu Transmission Corporation Limited (TANTRANSCO), stand cleared. The issue of shifting EHT Towers is still pending for want of Line Closure (LC) from TANTRANSCO. The matter taken up with the Government of Tamil Nadu for early resolution of the issue.

In respect of Package-III, (Arakkonam-Kancheepuram section) Concessionaire stopped all construction activities since May, 2025 due to financial constraints.

Due to continued default on the part of the Concessionaire, Notice of Intention to terminate the Contract issued by National Highways Authority of India (NHAI) on 10.11.2025. Subsequently, vide order dated 23.01.2026 in Writ Appeal No.3215 of 2025, Hon'ble High Court directed NHAI to maintain status quo as far as the termination part of the contract is concerned. The matter is sub-judice and the order is reserved.

Meanwhile, senior lenders have proposed to exercise their right to substitute Concessionaire, which is under process.
